

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 04.09.2002

At request call

on 04.10.2002.

Member(S)

For hearing.
ad to 4.10.02

h
3.10.02

Bel

order dated 04.10.2002

Call this monke for final
dispose after showing it in the

Ready v/s

vice chairman.

Member(S)

For hearing

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5.11.02

SD

ORDER DATED 9-12-2002.

Heard the counsel for both sides.

Mr. R. C. Rath, learned standing Counsel for the Railways appearing for the Respondents submitted the following facts with the help of the pension calculation sheets and the service book of the Applicant. I have also perused the same. From the service book of the Applicant, I find that the Applicant was drawing the pay of Rs. 1520/- w.e.f. 1.2.90 and Rs. 1560/- w.e.f. 1.8.90. The Applicant retired in February, 1991. Accordingly the ten months' average pay of the Applicant on his retirement was correctly calculated to Rs. 1551/-. In view of the above, the grievance of the applicant that his pension has not properly been calculated does not stand.

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scrutiny of the facts of the case. In the circumstances, his other grievances that he was also entitled higher amount of gratuity treating his last pay drawn as Rs. 1560/- also does not have any leg to stand. In view of the facts of the case, I do not see any merit in this Original Application which is accordingly disposed of as infructuous but however, without imposing any costs.

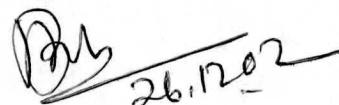

(B.N. SOM)
VICE-CHAIRMAN

(Other enclosures)

Mr. A. V. V. maybe

sent to you

sent to him


26/12/02

S.C.B.

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26.12.